

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI  
 NEW BOMBAY BENCH  
CIRCUIT Sittings AT PANAJI(GOA)

Case No. 198  
 T.A. No. 102 of 1987

DATE OF DECISION 22.4.1988

Shri Lourense Pereira

Petitioner

Shri M.S.Usgaonkar

Advocate for the Petitioner(s)

Versus

Union of India &amp; Others

Respondent

Shri Bhope

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. B.C. Gadgil, Vice-Chairman

The Hon'ble Mr. L.H.A. Rego, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? — 79
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? / M
4. Whether it needs to be circulated to other Benches of the Tribunal?



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CIRCUIT Sittings AT PANAJI (GOA)

Tr. Application No. 102 of 1987

Shri Lourense Pereira,  
Resident of Odlembhat,  
Santa-Curz,  
Ilhas-Goa.

.. Applicant.

v/s.

1. Union of India,  
through Secretary  
Home Affairs,  
New Delhi.

2. Union Territory of Goa,  
Daman and Diu,  
At Panaji,  
through Chief Secretary.

3. Chief Engineer,  
Public Works Department,  
Altinho,  
Panaji.

.. Respondents.

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil  
Hon'ble Member(A), Shri L.H.A. Rego.

Tribunal's Order:-

Date: 22.4.1988

(PER: B.C.Gadgil, Vice-Chairman)

Heard Mr. M.S.Usgaonkar, Advocate for the applicant.  
and Mr. Bhope for the respondents. We are told that the  
applicant ~~is~~ <sup>had</sup> died sometime in 1986. No legal representatives  
~~are~~ <sup>been</sup> brought on record. Hence the application is disposed  
of as abated.

  
(L.H.A. Rego)  
Member(A)

  
(B.C. Gadgil)  
Vice-Chairman